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**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

-6-

ORDER SHEET

Application No. 1898 of 1986 (T)

Applicant

H. Subramaniam

Advocate for Applicant

G.N. Seshagiri Rao

Respondent

The Dvl. Manager Hotels
ITDC, New Delhi & Aor

Advocate for Respondent

P.G.C. Chengappa

(WP: 12904/81)

Date	Office Notes	Orders of Tribunal
21-11-86	<p>This WP is transferred from the H.C. of Karnataka to this Tribunal.</p> <p>Applicant is represented by Sh. G.N. Seshagiri Rao and Repdts by Sh. P.G.C. Chengappa.</p> <p>Applicant is an employee of Ashok Hotel, Bangalore which is managed ITDC, New Delhi.</p> <p>As a Tourism Development Corporation the hotel is presumably registered under Companies Act. Even though it is a Corporation, the orders impugned by the Applicant were initiated under Industrial Employment (Standing) Orders Act 1946.</p> <p>Statement objections were filed and the WP is dismissed by the HC for</p>	

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non prosecution on the
part of the Applicant.
However it is restored
by an order of the
HC on IA on 8.8.86
After restoration
R1 & R2 were served
and represented.
However the WP is
transferred to this
tribunal vide order
dt. 24.10.86.
Before ~~admitting~~ ^{Considering} the
case the jurisdiction
of this Tribunal over
ITDC needs
consideration.
Submitted for orders
please.

mc
21/11/86

So (J) ^{R. Singh} 21/11/86

Registrar

Registrar

21/11/86

WP NO 12904/81
online file of the
Honble High Court
is transferred u/s 29
of AT Act - { Indian
order dated 24/10/86.
The applicant is
employee of

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
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ORDER SHEET

Application No 1898 of 1986 (C)

Applicant

Respondent

(WP. 12904/81)

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
21/11/86	<p>India Tourism Development Corporation (ITDC)</p> <p>ITDC is a company registered under Companies Act and is wholly owned by the Union of India. Unless further notification issued u. 14(2) of the Act bringing ITDC within our jurisdiction, the Tribunal will not have jurisdiction to hear this matter.</p> <p>Hence posted before bench on 24.11.1986.</p> <p>For hearing on this jurisdiction point.</p> <p align="right">Jan 21-11-86</p> <p align="center"><u>24-11-86</u></p> <p>Counsel for applicant absent</p> <p>Adjourned to 25/11/86</p>	<p>Ample time by Secy to Govt. He brings for time.</p> <p>Call on 28/11/86 as requested by him.</p> <p align="right">25/11</p> <p align="right">25.11.1986</p> <p>Ample time by Secy to Govt.</p> <p>Call on 15/12/1986 as desired by counsel.</p> <p align="right">28/11</p>

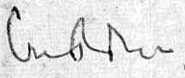

BDO
25
CO
etc

28.11.86

Applicant: H. Subramaniam

Application No 1898/86(T) (W.P.12904/81)

Respondent: The Divl. Manager Hotels,
ITDC, N. Delhi

Date	Office Notes	Orders of Tribunal
15.12.1986	<p>A. NO. 1898/86 (T) (WP NO. 12904/81)</p> <p><u>Applicant:</u> H. Subramaniam Vs. <u>Respondent:</u> I.T.D.C. of O.K.</p>	<p>CHRRJ/PSM</p> <p>This is a transferred application from the High Court of Karnataka.</p> <p>The applicant is present in person. Nobody appears for respondents. On perusing the records we find that the applicant, who was formerly working as Senior Store Keeper in Hotel Ashoka, Bangalore, which is a Unit of one of the chain of hotels owned by Indian Tourism Development Corporation (ITDC), is aggrieved with an order dated 21.10.80 passed by the General Manager of the Hotel by which his services were terminated (Annexure H) as also with the order dated 2.3.1981 by which his appeal against the first mentioned order was rejected by the General Manager (Hotels), ITDC, New Delhi. It is, therefore, clear that this application concerns service matters of a person working under ITDC which is a Public Sector Undertaking. This institution so far not been notified under Sec. 14 of the Administrative Tribunals Act, 1985. Therefore, jurisdiction over service matters in regard to ITDC does not, with this Tribunal. The applicant is, therefore, has to pursue with the High Court which has jurisdiction.</p> <p>We, therefore, direct the Registrar to take steps to retransfer this application to the High Court of Karnataka for disposal.</p>
	<p>Order dt. 15.12.86 issued to all concerned; o/c added.</p> <p>12/1/87</p>	<p>bsv</p> <div style="display: flex; justify-content: space-around;"> <div style="text-align: center;">  MEMBER (J) 15.12.1986 </div> <div style="text-align: center;">  MEMBER (A) 15.12.1986 </div> </div>
15.1.87	<p>WP handed over to HC on 14.1.87. o/c added.</p>	